



भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, Near Bal Bhawan, New Delhi - 110002

Press Release dated 4.11.2019

Bar Council of India's appeal to the Advocates of the Delhi.

We request all of you to carefully go through the order passed by the Hon'ble High Court of Delhi on Sunday i.e. 3.11.2019 with regard to the police atrocities on Lawyers in Tis Hazari Courts on 2.11.2019.

We would like to remind and inform the legal fraternity of Delhi that the Chairman of Delhi Bar Council Mr. K.C. Mittal, President, Delhi High Court Bar Association, Mr. Mohit Mathur, Chairman, Co-ordination Committee of District Courts Bar Associations of Delhi, Mahavir Sharma, Former Presidents, Delhi High Court Bar Association, Mr. Rajiv Khosla and Mr. A.S. Chandiook, and President, Supreme Court Bar Association, Mr. Rakesh Khanna, were all present in the Court and made their submissions and after passing of the order appreciated it & expressed their full satisfaction with it.

M.M.M. The case proceedings started with the arguments of Chairman of the Coordination Committee of District Court Bar Associations.

As per the demand of all the Bar Associations, a Judicial Enquiry has already been ordered by the High Court and the enquiry has to be positively concluded within a period of six weeks. We should not forget that six weeks time is not very long, rather for a judicial enquiry, it is quite short. (As in our case, it will include investigation by the C.B.I., I.B. and Vigilance have been asked to assist the Hon'ble Enquiry Judge).

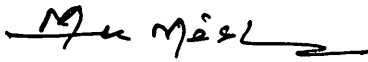
Different CCTVs footages and videos are being highlighted on TV channels and socials media. We will simply request the Hon'ble Members of the Bar to carefully watch the same because the opponents will try to take undue advantage of it. Some are being manipulated also (as per our information). Therefore, we the Lawyers, are to be very cautious and keep away from being part of any unruly mob.

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Even today, some people are circulating on social media some incidents at Tis Hazari Courts, Saket and other Bar complexes. We know that all these are being made in order to malign the image of the Bar. Overwhelming majority of members of the Bar are peace loving and law abiding citizens.

We, therefore appeal to the members of the legal fraternity to maintain peace and harmony in the Courts, resume their court work from tomorrow i.e. 5.11.2019 and not to resort to any action that would tarnish our image and which could ultimately lead to losing the sympathy of the Courts and the common people. We are responsible citizens of the country and we are supposed to command the respect of the society, therefore we have to act with all responsibility and maintain the dignity and decorum of the Institution.

Let us resume our work from tomorrow.



Manan Kumar Mishra
Chairman, BCI



Ved Prakash Sharma
Co-Chairman, BCI



Apurba Kumar Sharma
Chairman, EC, BCI